GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY

RAJYA SABHA

UNSTARRED QUESTION NO. 3866
TO BE ANSWERED ON 06.04.2022

CHILDREN STRUCK OFF BY KV FOR NOT DEPOSITING THE AMOUNT CHARGED UNDER VARIOUS HEADS

3866 # CH. SUKHRAM SINGH YADAV:
SHRI VISHAMBHAR PRASAD NISHAD:
SMT. CHHAYA VERMA:
SHRI RAM NATH THAKUR:

Will the Minister of ***Education*** be pleased to state:

(a) the number of children whose names were struck off by Kendriya Vidyalayas (KVs) for not depositing the amount charged by KV under various heads during the last three years;

(b) whether the provisions of the Right of Children to Free and Compulsory Education Act, 2009 are not being violated due to the amount being charged from the guardians of children by KV under various heads; and

(c) whether KV is not adhering to the provisions of the Right of Children to Free and Compulsory Education Act, 2009?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SMT. ANNPURNA DEVI)

(a) Kendriya Vidyalaya Sangathan has informed that the number of children who did not deposit fees and did not take Transfer Certificate as shown in school system during the last three years are as under:-

Sl. No.	Year	No. of students
1.	2019-20	11
2.	2020-21	277
3.	2021-22	543

(b) & (c) The students admitted in Kendriya Vidyalayas under The Right of Children to Free and Compulsory Education Act, 2009 are exempted from payment of all kinds of fees including Vidyalaya Vikas Nidhi upto Class-VIII.

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